

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH

Original Application No. 330/00824/2019

Dated: This the 05th day of August, 2019.

PRESENT:

HON'BLE MS. AJANTA DAYALAN, MEMBER (A)
HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Raj Kumar Singh, a/a 50 years, Son of Sri Ram Narain, Resident of 27, VIP Colony Near 8th B.N. PAC, Shahjahanpur Road, Bithri Chainpur, Bareilly, UP.

. . . Applicant

By Adv: Shri Arvind Kumar Tripathi
Shri L.N. Mishra

V E R S U S

1. Union of India through Home Secretary, Ministry of Home Affairs, Government of India, New Delhi.
2. Director, Intelligence Bureau (IB) (Ministry of Home Affairs), Government of India IB Head Quarters, New Delhi.
3. Additional Director, Subsidiary Intelligence Bureau (SIB) (Ministry of Home Affairs), Government of India, Lucknow U.P.
4. Joint Deputy Director, Subsidiary Intelligence Bureau (SIB), Meerut.
5. Deputy Central Intelligence Officer (D.C.I.O.), Rampur.
6. Assistant Central Intelligence Officer Grade-I, Rampur.

. . . Respondents

By Adv: Shri Anand Kumar Pandey

O R D E R

Delivered by Hon'ble Ms. Ajanta Dayalan, Member(A)

Heard Shri Arvind Kumar Tripathi, learned counsel for the applicant and Shri L.S. Kushwaha, brief holder of Shri Anand Kumar Pandey, learned counsel for respondents.

2. Learned counsel for the applicant states that vide impugned order dated 23.04.2019, the applicant has been transferred from

Rampur to Meerut. He states that being aggrieved with the transfer order, the applicant made a representation on 24.04.2019 (Annexure A-3). In the representation, the applicant has stated that his two sons are studying in Rampur and he himself is suffering from heart disease.

3. Learned counsel for the applicant states that the applicant will be satisfied in case a direction is given to the respondent no. 3, to whom the representation has been addressed, to decide his pending representation dated 24.04.2019 in a time bound manner.

4. Brief holder of respondents' counsel has no objection to this limited prayer.

5. In view of the limited prayer of the learned counsel for the applicant, we direct the Respondent No. 3 to decide representation of the applicant dated 24.04.2019 (Annexure A-3) by passing a reasoned and speaking order within a period of two month from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.

6. Needless to say that this order should not be construed as any expression or opinion on merits or otherwise of the case.

7. The OA is disposed of in above terms. No costs.

(Rakesh Sagar Jain)

Member (J)

Anand...

(Ajanta Dayalan)

Member (A)